

Reqd. Post with A/D

THE GAUHATI HIGH COURT AT GUWAHATI
(THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NOTIFICATION

Dated Guwahati, the *21st* February, 2017.

No.HC.XV.04/2017/ *36* /RV. After consideration of the comments, dated 31.01.2018, submitted by Shri Manwar Ali, Presiding Officer, Labour Court, Dibrugarh, on the enquiry report, submitted by the Enquiry Officer in the disciplinary proceeding drawn against him, vide High Court letter No.HC.XV.04/2017/70/RV., dated 17.05.2017, the High Court has been pleased to impose punishment of stoppage of two Annual Increments with cumulative effect for two years upon Shri Ali.

By Order,

Sd/- M.K. Kalita
REGISTRAR (VIGILANCE)

Memo No. HC.XV.04/2017/ *36-A* /RV., Date *21/02/2018*

Copy to :-

1. The L.R. & Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati-6, for information.
2. The Principal Accountant General, Assam, Maidamgaon, Beltola, Guwahati, for information and necessary action.
3. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
4. Shri Manwar Ali, Presiding Officer, Labour Court, Dibrugarh, Pin. 786001 for information with reference to his letter dated 31.01.2018.
5. The Deputy Director, Assam Govt. Press, Bamunimaidan Guwahati-21, for publication of the above notification in the Assam Gazette.
6. The Treasury Officer, Bilasipara, District- Dhubri, Pin-783348/ Dibrugarh, Pin.786001 for information.
7. The Administrative Officer (Judicial) (Appointment Section/Accounts Section), Gauhati High Court, Guwahati.
8. The System Analyst, Gauhati High Court, Guwahati, for uploading this Notification in the Official Website of the Gauhati High Court.
9. The Private Secretary to Hon'ble Mr./ Mrs. Justice.....
Gauhati High Court, Guwahati.
10. The C.A. to Registrar General, Gauhati High Court, Guwahati.

REGISTRAR (VIGILANCE)

M.K. Kalita
21/2/2018